

LOK SABHA

Wednesday, February 28, 1968/Phalgun  
9, 1889 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

INDUSTRIAL PUBLIC SECTOR UNITS

†

- \*301. SHRI C. K. CHAKRAPANI :  
SHRI MOHAMMAD ISMAIL :  
SHRI UMANATH :  
SHRI P. RAMAMURTI :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that some major industrial public sector units proposed to be taken up during 1968-69 have been dropped;

(b) if so, the names of such projects; and

(c) the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) to (c). There was no phased programme for new industrial projects to be taken up in the public sector during 1968-69. The question of dropping such projects, therefore, does not arise.

SHRI C. K. CHAKRAPANI : Every year our experience is that our Plans are fulfilled in financial terms and not in physical terms. We do not know the future of our Fourth Plan which is in the air. In view of the difficulties of getting aid from the World Bank and other international agencies, will the Government consider taking steps for mobilising the internal resources by declaring a moratorium on foreign loan repayments and by putting restrictions on export of profit from this country and by curbing LIC investments in private sector so that all our resources are made available for public sector projects? If not, what are the reasons for not taking such steps ?

SHRI B. R. BHAGAT : All this will form part of the Budget that is to be presented tomorrow.

SHRI C. K. CHAKRAPANI : Have the Government laid down any principles for dropping certain projects and if so what are they ?

SHRI B. R. BHAGAT : I have said that there was no question of dropping any projects. Even in the draft outline of the Fourth Plan which is to be reconsidered again and a new plan is to be drawn up, even there it did not have too many new projects. The strategy was to continue the old projects and allot them the resources needed and give them top priority so that they could be commissioned and secondly, to take up very high priority items like fertilisers or special steels that may be needed. Other than that, there was hardly any new project to be taken up.

MASANI COMMITTEE ON A.I.R.

\*302. SHRI ONKAR LAL BERWA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether "Masani Committee" which was appointed to report on the reorganisation and the future structure of Television Centre of A.I.R., New Delhi has submitted its report; and

(b) if so, the recommendations made by it and the action taken thereon by Government ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) (a) and (b). A departmental Committee consisting of Shri A. K. Sen, DDG (Inspection), Shri Jagat Murari, Principal, Film Institute of India and Shri S. N. Murti, Director, Television Centre was appointed to (i) examine the need for various types of posts in that television centre (ii) suggest duties and responsibilities of various posts and (iii) suggest rules and procedure for recruitment of staff for the posts mentioned at (i) above. D.D.G., Shri A. K. Sen was replaced by Miss Masani. Simultaneously Shri J. J. Karam,

Under Secretary was asked to undertake work study. Subsequently both the studies were combined and a joint report was submitted. The report is being processed. This being a departmental committee it is submitted that it is not desirable to divulge their recommendations or the action under consideration. One of the objects was to consider the employment possibilities of the diploma holders of the Film Institute of India in the television service.

**श्री ओंकार लाल बोरवा :** क्या मसानी कमेटी की रिपोर्ट में स्टाफ आर्टिस्टों की कांट्रेक्ट पद्धति को समाप्त करने के बारे में कहा गया है ? जैसा अभी आपने बतलाया कि चपरासी से लेकर टैक्नीकल लोगों तक के लिये एक पद्धति को मान लिया गया है, क्या मसानी कमेटी ने स्टाफ आर्टिस्टों के लिये भी किसी पद्धति को अपनाने का सुझाव दिया है ?

**SHRI K. K. SHAH :** There are two committees. The Masani Committee which is now under discussion in this question is not the same Masani Committee which is dealing with staff artists. The Committee has submitted its report but it has not still reached us because it is being processed.

**श्री ओंकार लाल बोरवा :** टेलिविजन में काम करने वाले कर्मचारियों की तनख्वाहें आपने किस आधार पर तय की हैं ? क्या विदेशों में जैसे बी० बी० सी० वालों ने तय की हुई है, उसी आधार पर तय हुई है ; या किसी और आधार पर निश्चित की है ?

**श्री के० के० शाह :** टेलीविजन में काम करने वाले कर्मचारियों और स्टाफ आर्टिस्ट इन दोनों के लिये सेप्रेट कमेटियां हैं, इन दोनों में फर्क है . . . . .

**श्री ओंकार लाल बोरवा :** देखिये, श्रीमान जी, मैंने आपसे पूछा था लेकिन आपने उड़ना चाहा, ऊपर ही ऊपर उड़ते रहे और सही जवाब नहीं दिया। पहले आपने यह कहा था कि ये दोनों कमेटियां शगड़ती हैं, इस लिये तय नहीं कर पाती है। मैं आपसे पूछना चाहता हूँ कि टेलीविजन आर्टिस्टों को आप तनख्वाह किस आधार पर देते हैं ? क्या विदेशी आधार पर दे रहे हैं या अपना कोई नियम बनाया है, जिसके आधार पर दे रहे हैं ?

**श्री के० के० शाह :** हम जो तनख्वाहें देते हैं, उन का बी० बी० सी० से कम्पैरिजन नहीं हो सकता है। आल इण्डिया रेडियो का जो तरीका है, उसी आधार पर हम देते हैं। इसमें फर्क करने के लिये मसानी कमेटी ने रिकमण्ड किया है, उस पर हम विचार कर रहे हैं।

**श्री ओंकार लाल बोरवा :** किस आधार पर देते हैं, कान्ट्रेक्ट बेसिज पर या परमानेन्ट आधार पर ?

**श्री के० के० शाह :** जो गवर्नमेंट सर्वेन्ट्स हैं, जैसे प्रोड्यूसर होते हैं, प्रोग्राम एक्जीक्यूटिव होते हैं, इन को तनख्वाहें आल इंडिया रेडियो के ग्रेड के मुताबिक तनख्वाहें दी जाती हैं, जो स्टाफ आर्टिस्ट हैं उनकी तनख्वाहें कांट्रेक्ट बेसिज पर होती हैं।

**SHRI G. VISWANATHAN :** I want to know what are the recommendations of the Committee on the future structure of the television centres and the further extension of these television centres and particularly, I want to know whether this television will be extended to other places like Madras, Calcutta and Bombay.

**SHRI K. K. SHAH :** In the fourth Five Year Plan, television is to be extended to Bombay, Madras and Calcutta. But it is being processed by Finance, and when the sanction is received, we will extend it.

**श्री क० ना० तिवारी :** अभी मंत्री महोदय ने बताया था कि दो कमेटियां एन्वाइन्ट की गई थीं, मैं जानना चाहता हूँ कि इन दोनों कमेटियों की टर्मज आफ रेफ्रेन्स क्या थी ?

**SHRI K. K. SHAH :** So far as this Committee is concerned, the terms of reference were, to examine the need for various types of posts in the television centre, suggest duties and responsibilities of the various posts and suggest rules and procedures for the recruitment of staff for the posts mentioned above.

**SHRI HEM BARUA :** There are staff artistes working for the television centre of the AIR. These staff artistes of AIR are denied the normal facilities available to the regular Government servants. I want to

know whether the staff artistes of the television centre are also denied the normal facilities that are available to Government servants and are put into a separate category such as under-human beings or sub-human beings ?

SHRI K. K. SHAH : The first demand was that the staff artistes should be made regular government servants, and we have gone a long way in processing that. In fact, the new contract provided that they will serve up to 55 years of age. But unluckily another point of view is projected that they should not be government servants. This is being considered.

श्री शिव नारायण : मैं जानना चाहता हूँ कि इन दोनों कमेटियों की जो रिक्मेण्डेशन्स थीं, उन को फुलफिल कराने के लिये क्या हड़ताल का कोई नोटिस दिया गया है ?

SHRI K. K. SHAH : No, Sir.

श्री रवि राय : अभी भी यह बात साफ नहीं हुई कि मसानी कमेटी जो टेलीविजन के लिये बैटाई गई थी, क्या उसकी रिपोर्ट सरकार को मिल गई है ? अगर मिल गई है तो उस की सिफारिशें क्या हैं ?

Shri K. K. SHAH : That is what I have already mentioned. This is being a departmental report, it is being processed. It has not even come to me so far.

श्री रवि राय : जब आपने देखा ही नहीं, तो प्रोसेस क्या कर रहे हैं ।

SHRI K. K. SHAH : This is a departmental Committee. It works from below.

SHRI ANANTRAO PATIL : May I know from the Minister the present demand for television sets and the supply position ?

SHRI K. K. SHAH : The demand is much higher and the supply position is very low. That is true.

SHRI LOBO PRABHU : May I enquire from the Minister whether, instead of thinking of expanding the television service to Bombay, Madras and other cities, he has considered the data of Delhi and found out who use these television sets ? If the use is by a very few members of the public, in which I fear none of the Members of Parliament are included, is not television a luxury and should you not wait for some-

times before other needs of the people are served ?

SHRI K. K. SHAH : No, Sir, on the contrary, television is considerably used for the agricultural programme, for students and for other purposes also. Unluckily I am not able to meet the demands of television sets. The demand is much higher.

SHRI D. C. SHARMA : I am surprised to know from the minister that this report is being processed from below and it will take a lot of time to take a final decision. May I know whether the decisions on these reports are taken at the bottom level or at the top level of the ministry ?

SHRI K. K. SHAH : Certainly the decisions will be taken by us at the top level.

श्री जार्ज फरनेडीच : अध्यक्ष महोदय, यह जो मसानी कमेटी है इसको बनाते वक्त आल इंडिया रेडियो के कर्मचारियों ने यह कहा था कि अपना भी इसमें कोई प्रतिनिधि रखें लेकिन वह तो नहीं किया गया लेकिन अब मैं जानना चाहता हूँ कि क्या इस रिपोर्ट को अमल में लाने के पहले मन्त्री महोदय सरकारी कर्मचारियों से बात चीत करके, उनकी सलाह मशविरा लेकर तब इसको अमल में लायेंगे ?

श्री के० के० शाह : फाइनल डिजिशन लाने से पहले इनसे मलाह मशविरा किया जाएगा ।

SHRI K. M. Koushik : May I know whether the services of the AIR artistes have been made semi-permanent or are they still continuing on a contractual basis ?

SHRI K. K. SHAH : The contract has been extended from 5 years up to the age of 55 years.

श्री ओम प्रकाश त्यागी : अध्यक्ष महोदय, क्या सरकार का ध्यान उस भ्रष्टाचार की ओर गया है जो कन्ट्रैक्ट सिस्टम में, टेलिविजन में हो रहा है कि एक योग्यता के आर्टिस्टों को भिन्न भिन्न तनख्वाहें मिलती हैं, किसी का तीन महीने का कन्ट्रैक्ट है तो किसी का साल भर का कन्ट्रैक्ट है ? इस आधार पर वहाँ भाई-भतीजावाद और भ्रष्टाचार चल रहा है । क्या इस सम्बन्ध में जांच कराने और कन्ट्रैक्ट सिस्टम में सुधार लाने सम्बन्धी कोई स्कीम सरकार के दिमाग में है ?

श्री के० के० शाह : दो प्रकार के स्टाफ आर्टिस्ट हैं, एक तो पक्के हैं और दूसरे कैजुबल हैं। कैजुबल स्टाफ आर्टिस्ट्स को भी आप पक्के स्टाफ आर्टिस्ट्स के साथ में मिला देते हैं।

**PURCHASE OF TYRES BY CENTRAL ORDNANCE DEPOT, MALAD**

\*303. SHRI GADILINGANA GOWD : Will the Minister of DEFENCE be pleased to refer to the reply given to Starred Question No. 73 on the 27th March, 1967 and state :

(a) whether any tyres purchased by the Central Ordnance Depot have been found to be defective;

(b) if so, the arrangements made for the disposal of the defective tyres; and

(c) the amount involved in such defective tyres ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : (a) 138 tyres have been reported to have failed prematurely.

(b) The 138 tyres have either been repaired/retreaded and issued out for re-use or have been disposed of in the normal manner when they became unserviceable.

(c) The total price paid for the 138 tyres was Rs. 49,680.

SHRI GADILINGANA GOWD : May I know if the Government have conducted any enquiry to fix up the responsibility on the officer who purchased these tyres ?

SHRI M. R. KRISHNA : The Defence Department purchases its requirements through the Director-General of Supplies and Disposals. In this particular transaction, even the STC is included. A committee comprising of representatives of the Defence Ministry, the D.G.S.&D. and STC was constituted. They have made their recommendation asking the firm to pay the compensation.

SHRI GADILINGANA GOWD : The supply of such defective tyres, especially to the Defence Department is a very serious matter. Have the Government looked into the matter very carefully to see that the concerned officer is rightly punished ?

SHRI M. R. KRISHNA : We have got the inspection wing, which has got expert officers to examine these things. But in this case, these tyres were supplied during

1962-63 and the defects have come to notice very late.

SHRI BUTA SINGH : May I know from the hon. Minister as to who were the contractors who supplied these tyres and whether there was any complaint against their conduct with the Government ?

SHRI M. R. KRISHNA : Messrs. Ram Kishen Kulwantrai were the importing agency. This party has been asked to pay the compensation. But the only difficulty is, since the supply period was 1962-63 the defects should have been pointed out to this firm much earlier. Because of that we are not able to get the compensation amount from this party.

श्री नाथू राम अहिरवार : मैं माननीय मन्त्री महोदय से जानना चाहता हूँ कि जो डिफेंस टायर्स थे वह सन् 65 में हिन्दुस्तान और पाकिस्तान के युद्ध में इस्तेमाल किये गये ?

SHRI M. R. KRISHNA : Even when these tyres are sent to the units—the units have got their own surpluses—when they are fitted on to the vehicles, unless they are fit to go out on different terrains they would not be permitted to operate in any sector.

SHRI VIKRAMCHAND MAHAJAN : The hon. Minister stated that defects of these defective tyres were discovered very late. May I ask him whether there is no inspection done when purchases are made by the Defence Department ?

SHRI M. R. KRISHNA : Whenever anything is purchased by the Defence Department the Inspection Wing representatives have to examine them. They have to inspect the items purchased and only after that the purchases are made. In this case some defects have occurred somewhere because of which the tyres have been found to be defective. The responsibility has been fixed. They wanted to get the money from the contractors but because of the time factor we are not able to get the compensation.

SHRI P. VENKATASUBBAIAH : Apart from taking any action on the company which supplied the tyres, the hon. Member has put a specific question whether responsibility has been fixed on the officer who entered into this deal. The hon. Minister before becoming a Minister was a mem-